

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(IBC)(LIQ.)/ 3 (CH)2024, IA(I.B.C)/613 (CH)2024
IA(I.B.C)/2447 (CH)2023, IA(I.B.C)/2875 (CH)2023
IA(I.B.C)/2828 (CH)2023, IA(I.B.C)/2873 (CH)2023
IA(I.B.C)/2964 (CH)2023, IA(I.B.C)/267 (CH)2024
IA(I.B.C)/826 (CH)2024

In
C.P. (IB)/73(CH)2020
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Versus

Kissan Riceland Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1) (b) (i) to (iii) r/w 33(3)
60(5), 66 IBC 2016

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.05.2024.

Sd/-

Court Officer